OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI No. 34995 No. 34995 Dated, Delhi the

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Sub: Judgment dated 15.04.2025 passed by Hon'ble Supreme Court of India in Criminal Appeal No. 1927 of 2025 arising out of SLP (Crl.) No. 4658 of 2025, titled as "Pinki Vs. State of Uttar Pradesh & Anr.".

Copy of the letter bearing no. 3269/DHC/Gaz.IB/G-2/2025 dated 02.06.2025, bearing this office diary no. 1453 dated 04.06.2025, along with copy of judgment dated 15.04.2025, passed by Hon'ble Supreme Court of India is being forwarded <u>with request to send the report in terms of judgment dated 15.04.2025, positively by 06.06.2025</u>, to this office for onward transmission to the Hon'ble High Court of Delhi, Delhi as directed for information and immediate compliance to it and the send to be deleted to be d

- 1. All the Ld. Principal District & Sessions Judges, Delhi, New Delhi and Rouse Avenue Court Complex (except Central District) with request to circulate the same amongst all the Ld. Judicial Officers dealing with the Criminal Matters under your kind control and send the compiled report in compliance of judgment dated 15.04.2025.
- 2. All the Ld. Judicial Officers, Central District, THC, Delhi dealing with Criminal Matters with request to send the report in compliance of judgment dated 15.04.2025.
- 3. The Ld. Chief Judicial Magistrate, Central District, THC, Delhi with request to circulate the same amongst all the Quarter concern under your kind control and send the compiled report in compliance of judgment dated 15.04.2025.
- 4. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acd)/2019/4306 dated 06.08.2019.

Dealing Assistant, R&I Branch for uploading the same on LAYERS. For uploading the same on Centralized Website through LAYERS.

(Aruj Agarwal) Officer-in.Charge, Genl. Branch, (C) Addl. Sessions Judge (Spl. FTC)-02, Tis Hazari Courts, Delhi.

Encls. As above

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IN THE HIGH COURT OF DELHI AT NEW DELHI

No. 3269 /DHC/Gaz.-IB/G-2/2025

From :

The Registrar General, High Court of Delhi, New Delhi.

То

The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.

New Delhi, dated, the

OQ, June, 2025.

14

JUN 2025

Sub: <u>Judgment dated 15.04.2025 passed by Hon'ble Supreme Court of</u> India in Criminal Appeal No. 1927 of 2025 arising out of SLP (Crl) No. <u>4658 of 2025 titled as "Pinki vs. State of Uttar Pradesh & Anr."</u>

Sir,

I am directed to forward herewith a copy of Judgment dated 15.04.2025 passed by Hon'ble Supreme Court of India in Criminal Appeal No. 1927 of 2025 arising out of SLP (Crl) No. 4658 of 2025 titled as "Pinki vs. State of Uttar Pradesh & Anr.", and to request you to furnish the status of the pending trials relating to child trafficking in respect of all the District Courts of Delhi in the prescribed format attached herewith as Annexure-'X'

I am further directed to request you to furnish the afore-said information by return e-mail at e-mail ID <u>ar-gazette1b.dhc@gov.in</u> by 09.06.2025 positively.

OIC (Gien. Br.)

Ar. DQSJ (HOS) 03/06/25

Yours faithfully,

(Surender Pal) Joint Registrar (Gazette-IB) For Registrar General.

Encl: As above.

Annexure-'X'

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Information regarding Child Trafficking Cases

Name of the District:							
S.No.	Judicial Officer(Mr./Ms.) with	CNR of Case		Case Title	Date of Registration	Present Stage of Case	Next Date of Hearing
1.	Designation						
2.							
3.							
••				5			
•••							

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